

**IN THE INCOME TAX APPELLATE TRIBUNAL
"SMC" BENCH, AHMEDABAD**

BEFORE Ms. SUCHITRA R. KAMBLE, JUDICIAL MEMBER

ITA No. 177/Ahd/2024

Assessment Year: 2012-13

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| Shah Alkeshbhai Bhogilal - HUF, 1 st Floor, L K Trust Building, Ravdi Bazar, Kalupur, Ahmedabad - 380 009 PAN : AAGHS 3297 B | Vs | The Deputy Commissioner of Income-Tax, Circle 1(1)(1), Ahmedabad |
| अपीलार्थी/ (Appellant) | | प्रत्यर्थी/ (Respondent) |
| Assessee by : | | Withdrawal Application on record |
| Revenue by : | | Shri Sanjay Jain, Sr DR |

सुनवाई की तारीख/Date of Hearing : 09/04/2024
घोषणा की तारीख /Date of Pronouncement : 10/04/2024

ORDER

This appeal filed by the assessee is directed against the order of the Commissioner of Income-tax (Appeals), National Faceless Appeal Centre (NFAC), Delhi [hereinafter referred to as "CIT(A)" for short] dated 06.12.2023 passed under Section 250 of the Income Tax Act, 1961 [hereinafter referred to as "the Act" for short] for the Assessment Year 2012-13.

2. The assessee filed a letter dated 5th April 2024, during the hearing, thereby stating that the demand raised u/s 271(1)(b) of the Act in respect to the present appeal for AY 2012-13 was waived off, and extinguished demand as per Income Tax site; therefore, the assessee is withdrawing the appeal.

3. Heard the Id. DR and perused the letter dated 5th April, 2024 which is taken on record. The appeal is disposed of as withdrawn by the assessee.

4. In the result, the appeal filed by the assessee is disposed of as withdrawn.

Order pronounced in the open Court on this 10th day of April, 2024.

Sd/-

(SUCHITRA KAMBLE)
Judicial Member

Ahmedabad, the 10th day of April, 2024

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Copies to: (1) *The appellant* (2) *The respondent*
(3) *CIT* (4) *CIT(A)*
(5) *Departmental Representative* (6) *Guard File*

By order

TRUE COPY

Assistant Registrar
Income Tax Appellate Tribunal
Ahmedabad benches, Ahmedabad